DISCUSSION WITH REPRESENTATIVES OP INDUSTRY ON EXPORT PROBLEMS

1016. SHRI M. S. OBEROI: Will the Minister of COMMERCE be pleased to state:

- (a) whether it is a fact that recent ly he held discussions with represen tatives of various industries to tackle their export problems with a view to balancing their imports and exports within a specified period;
- (b) if so, the names of industries whose representatives held discussions with him;
- (c) what conclusions have been arrived at to improve their import/ export position?

THE MINISTER OF COMMERCE (SHRI DINESH SINGH): (a) Yes, Sir.

- (b) The names of the industries with whose representatives discussions were held are:
 - (i) Rubber tyres and tubes manufacturing industry;
 - (ii) Engineering Industry in the priority list;
 - (iii) Cotton Textiles industry; and
 - (iv) Tea.
- (c) Broadly, it agreed that was each sector of industry plan would -to balance its imports and exports ove_r a period of time-Targets exports are being fixed for the next subsequent years. The discus official level sions are continuing at and are expected to be over by the end of this month.

OUT OF TURN PROMOTION TO POST OF SENIOR ACCOUNTANT ON WESTERN RAILWAY

1017. SHRI NIREN GHOSH; SHRI ARAVINDAKSHAN KAIMAL:

Will the Minister of RAILWAYS be pleased to state:

- (a) whether it is a fact that a selection was held in the month of November, 1966 to prepare a panel of Senior Accountants on the Western Railway;
- (b) whether the Deputy Chief Accounts Officer (Traffic Accounts) was the Chairman of the Selection Board;
- (c) whether a junior-most Junior Accountant from Traffic Accounts Delhi was selected as Senior Accountant and was also given top seniority even among those who were selected and placed in the panel;
- (d) whether the Office Order for his promotion was issued on the next day of the selection and even before the panel was declared; and
- (e) the circumstances in which the out of turn promotion was made?

THE MINISTER OF RAILWAYS (SHRI C. M. POONACHA): (a) Yes.

- (b) No one is nominated as Chairman as such of a Selection BoarcL In this case, the Selection Board consisted of three officers of whom the Deputy Chief Accounts Officer (TA) was one.
- (c) One employee, who was 11th in the seniority list of the 20 persons considered for the selection, was placed at the top of the panel in accordance with the rules, as he was outstanding.
- (d) Pending interview of three absentees, the Selection Board recommended to the competent authority on 3rd November, 1966 that the 5 employees selected out of those who had appeared at the selection may he promoted on an *ad hoc* basis till the finalisation of the panel after the absentees became available. The recommendation was accepted by the competent authority on 4th November, 1966 and accordingly all the five

persons were promoted as Senior Accountants on 5th November, 1966 as posts were already lying vacant.

(e) Under the extent instructions, an employee obtaining more than 75 per cent, marks in the aggregate in a selection is to be declared as "outstanding" and placed at the top of the panel irrespective of his seniority. The employee in question got more than 75 per cent, in the selection and was, therefore, placed at the top of the panel.

RENEWAL OF MANAGING AGENCIES

1018. SHRI R. P. KHAITAN: Will the Minister of INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS be pleased to state:

- (a) the number of firms and the period for which their Managing Agencies have been renewed during 1966-(67; and
- (b) what were the main features for granting such renewals?

THE MINISTER OF INDUSTRIAL DEVELOPMENT AND COMPANY AFFAIRS (SHRI FAKHRUDDIN ALI AHMED): (a) and (b) Presumably the word 'firms' has been used to mean 'companies'. During the year 1966-67 the renewal of managing agencies was approved in the cases of 110 companies. The period-wise break-up of such renewals is as shown below:—

Period	-	o. oi
(1) Up to one year	(4)4	8
(2) Above one year but not more than 2 years	9 × 1	3
(3) Above 2 years but not more than 3 years.		68
(4) Above 3 years but not more than 4 years.		31

In granting approval to renewals, each case was considered on its merits, in the light of the Government's policy in regard to the managing agency system as announced on 5th September, 19€6 by the then Law-Minister in of Parliament. Houses In announcement, it was indicated Government had decided to abolish the system in five industries, namely, Cotton Textiles, Jute Textiles, Sugar, Cement and Paper and Pulp. Effect was given to this decision by the issue of a Notification, bearing. No. G.S.R. 2025 dated 21st December, 1966, under Section 324(1) of the Companies Act, 1956, fixing the maximum period permissible for renewal up to 1st April, 1970 only. The term of office of the managing agents of any company engaged in the aforesaid industries and having a managing agent on 2nd April 1967 shall come to an end on 1st April 1970 if the term does not expire earlier. In the cases of other industries, there is no such statutory time limit. In such cases, the period allowed at the time of approving the renewals was generally not more than 3 years although in some cases this period was allowed to be exceeded by a few months so that the end of the term of the managing agents might coincide with the end of the financial year of the company. In many of the cases shown against items (1) and (2) above while the Company Law Board was of the opinion that re-appointment of the managing agents was not justified, it allowed extension for a short period to enable the companies to complete the legal and financial arrangements necessary for switching over to an alternative form of management. In deciding the question whether reappointments should be agreed to, the Company Law Board kept in mind, among other things, the nature of the business of the managed company, size of capital of the managed company and the existence or absence of any group economies.